

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 128

IA(I.B.C)/1326(CH)2024

IA(I.B.C)/1327(CH)2024

IA(I.B.C)/1226(CH)2024

IA(I.B.C)/1466(CH)2024

IA(I.B.C)/1469(CH)2024

IA(I.B.C)/1470(CH)2024

In

CP (IB) No. 284/Chd/Hry/2023

(Admitted)

IN THE MATTER OF:

Northern Arc Capital Limited

... **Petitioner-Financial Creditor**

Versus

Upscalio India Private Limited

... **Respondent-Corporate Debtor**

Under Section: 7, 22(3)(a) IBC 2016

Rule: 11 of NCLT Rules, 2016

Regulation: 17(1)

Order delivered on 15.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 05.09.2024.

Sd/-

Court Officer

15.07.2024

Atiqur Rehman